

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1751  
ANSWERED ON:28.11.2002  
CORRUPTION IN JUDICIARY  
NARESH KUMAR PUGLIA;SHYAMA SINGH

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Chief Justice of India has opposed the setting up of National Judicial Commission;
- (b) if so, whether the existing system of appointment of judges is not found satisfactory;
- (c) if so, the facts thereof; and
- (d) the procedure to be followed by the Government in the appointment of judges?

**Answer**

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY) :

(a) to (d) The attention of the Government has been drawn to a report in a section of the Press that the Chief Justice of India does not reportedly see any need for a National Judicial Commission, as, in his view, the present system of Collegium has worked well. The Government is committed to setting up of a National Judicial Commission, which would make recommendations for appointment of Judges/Chief Justices of High Courts and the Supreme Court, as also draw up a Code of Ethics for Judges.